

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-508**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 11.03.2022**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Aditi Sinha

For the Respondent : Lokesh Malik Adv

**ORDER**

In the course of hearing, we notice that vide order dated 14.02.2022, two weeks' time was granted to the Corporate Debtor to file the reply but still the reply is not reflected on the DMS, whereas the Ld. Counsel for the Corporate Debtor submits that he has already filed the reply.

Considering this fact, we are giving two days' time to the Corporate Debtor to upload the document. If the document will not be reflected on the DMS within two days then the Corporate Debtor will be deemed to be debarred from filing the reply. List the matter on **07.04.2022**.

-Sol-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (T)**

Khushboo

-Sol-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**